

DIVISION BENCH O-101

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/56(KB)2019

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13th JANUARY, 2021, 10:30 A.M

Name of the Company	STATE BANK OF INDIA Vs. SIMPLEX PROJECTS LTD		
Under Section	IBC under Sec 7		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

COUNSELS APPEARED THROUGH VIDEO CONFERENCE :

Mr. Joy Saha, Senior Advocate - For the Financial Creditor
Ms. Suhani Dwivedi, Advocate
Mr. Deepanjan Dutta, Advocate

Mr. Ratnanko Banerji, Senior Advocate - For the Corporate Debtor
Mr. Shounak Mitra, Advocate
Ms. Rusha Mitra, Advocate

ORDER

Mr. Joy Saha, Ld. Senior Counsel, along with Ms. Suhani Dwivedi, and Mr. Deepanjan Dutta, Ld. Counsel on behalf of the Financial Creditor, are present. Mr. Ratnanko Banerji, Ld. Senior Counsel, along with Mr. Shounak Mitra and Ms. Rusha Mitra, Ld. Counsel, appear on behalf of the Corporate Debtor.

The Ld. Senior Counsel for the Corporate Debtor submits that a one time settlement is under consideration by the Financial Creditor and the meeting between the parties is

scheduled to be held shortly for a final decision in the matter. Mr. Joy Saha, Ld. Senior Counsel corroborates the same.

In the interest of settlement, time is granted.

List the matter on 23rd February, 2021, for reporting settlement, if any.

Liberty is given to mention the matter, in case settlement is reached early.

(Harish Chander Suri)
Member(Technical)

(Rajasekhar VK)
Member(Judicial)

